

**NATIONAL COMPANY LAW TRIBUNAL**  
**राष्ट्रीय कंपनी विधि अधिकरण**  
**CUTTACK BENCH**  
**कटक खंडपीठ**

**ORDER SHEET OF THE HEARING ON 6<sup>th</sup> DECEMBER, 2022, 10:30 A.M.**

TP No. 07/CTB/2020, (COPET No. 37/2011)

**Present: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj**  
**2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

Name of the Company	Empowertrans Pvt. Ltd. -Vs- Power Machine (India) Ltd.
Under Section	433 (f) & 439 (9 IBC)

For Petitioner (s)

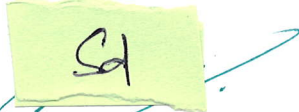
Mr. D. R. Behra, Adv.

For Respondent (s)

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**ORDER**

Ld. Proxy Counsel Mr. D. R. Behra appears on behalf of counsel on record Mr. S. Sastry. Submits that counsel on record is indisposed of fever, therefore, seeks short adjournment. There is no representation for the respondent. In consideration of the request of the petitioner side, matter adjourned to 10.01.2023.



**Satya Ranjan Prasad**  
**Member (Technical)**



**P. Mohan Raj**  
**Member (Judicial)**